

31

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.P. No. 187 of 1996 In
O.A. No. 803 of 1991

New Delhi this the 3rd day of January, 1997

HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN (J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri V.N. Saxena
Permanent-way Inspector,
Northern Railway,
Hapur. ...Petitioner

None for the petitioner

Versus

Union of India

Through:

1. Shri V.K. Aggarwal,
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Shri M.Z. Ansari
Divisional Railway Manager,
Northern Railway,
Moradabad. ...Respondents

Shri D.S. Mahendru, proxy counsel for Shri P.S. Mahendru, Counsel for the respondents

ORDER (ORAL)

This Civil Contempt Petition arises out of the order passed in O.A. No. 803 of 1991 on 22.9.1995. The respondents have filed an affidavit on 2.1.1997 wherein they have stated that the order has been complied with making payment to petitioner of the amounts due to him. The learned

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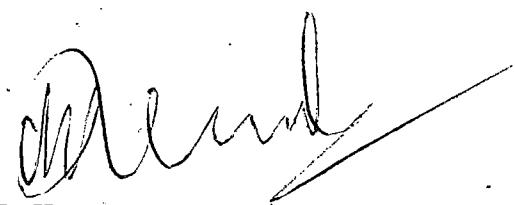
counsel for the respondents states that there is still an amount of Rs.2165.50 to be paid to the petitioner towards bonus for the year 1989-90, which will be paid within 2 weeks. Taking note of the fact that there is substantial compliance and the undertaking given by the learned counsel for the respondents that the balance amount of Rs.2165.50 will be paid within 2 weeks, we do not find any need to further proceed with this Contempt Petition.

The Contempt Petition is accordingly closed.

Notices are discharged.



(K. MUTHUKUMAR)
MEMBER (A)



(A.V. HARIDASAN)
VICE CHAIRMAN

RKS